

DAMAGES

BROAD GAUGE

- (i) Wagon No. NR 60786 fully smashed.
- (ii) Wagon No. EB 11056 body fully damaged.
- (iii) Wagon No. ER 46181 slightly damaged.
- (iv) Two wagons CR 52852 and CR 29349 on the forma-
 tion of No. 1523 Goods from Arkonam to Jalarpet
 standing on a line 80 ft. away from the spot of the
 explosion. slightly damaged.

METRE GAUGE

- (i) Wagon No. SR 26301 body smashed.
- (ii) Wagon No. SR 27805 body smashed.
- (iii) Wagon No. SR 10708 slightly damaged.
- (iv) Two meter gauge third class coaches which were
 standing 50 ft. away from the spot of explosion. slightly damaged.

The Railway Protection Post on the tranship platform was completely smashed. The roof and four doors of a private Godown 150 ft. away were damaged.

Railway communication wires towards Jalarpet between mile 80|10 and 80/18 were damaged and all communications were interrupted.

Cost of damage to Rolling Stock, buildings and consignments has been assessed as under:—

(a) Building	Rs. 2,500/
(b) Rolling Stock	Rs. 20,000
(c) Consignments	Rs. 8,000/-
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Total	Rs. 30,500/-
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There was no damage to permanent way and no dislocation to train service. Transshipment work was suspended pending inspection by the Inspector of Explosives, Madras, who was informed on phone at 18-31 hours on 21-8-57.

The site of the accident was also inspected by the District, Collector and District Superintendent of Police, Vellore.

The cause of the accident is under investigation. An Officers' enquiry has been ordered and it is to commence from today, i.e., 27-8-57.

Booking of fireworks has been stopped on all the Railways for the time being. Arrangements have also been made to hold up in transit wagons containing explosives booked from stations on the Madura Division of the Southern Railway, pending further investigations. The Southern Railway Administration are also in close touch with the Police Authorities for further investigations.

Shri S. V. Ramaswami: Just a fortnight before this we had another explosion accident in the Northern Railway near Asansol. There must be something very radically wrong in the transport of explosive material. Within a fortnight 2 major accidents have occurred. I would request that you allot some time, half an hour or an hour, for a debate on this.

Mr. Speaker: Oral requests are never heeded to.

Shri T. B. Vittal Rao: May I have one clarification, Sir? These accidents have to be enquired into by the Government Inspector of Railways. Since these are explosions, may I know if they are to be enquired into by the Inspector of Explosives also?

Shri Shahnawaz Khan: Yes, Sir.

RE. MOTION FOR ADJOURNMENT

Mr. Speaker: The House will now resume....

Shri Braj Raj Singh (Firozabad)
 rose—

Mr. Speaker: Order, order. I am going to another subject.

Shri Braj Raj Singh: Sir, on a point....

Mr. Speaker: What I would say is, let not the work of the House be interrupted. I would just like to inform the House that so far as this hon. Member is concerned, he sent in a notice of an adjournment motion and I said it is a State subject. Still he says: 'I will be compelled to raise this on the floor of the House.' Then, I will also be compelled to send him out of the House.

Shri Braj Raj Singh: I am prepared for that.

Mr. Speaker: It is very wrong on the part of any hon. Member to take the law into his own hands. He is a Member of the House....

Shri Braj Raj Singh: I know that.

Mr. Speaker: There are 14 Assemblies in this country. Every hon. Member feels that he is the only repository or the representative of anything relating to any important matter in any part of this country. Under our Constitution, there are State subjects and Union subjects. If it is really a State subject, I am not going to allow it here. The time here should not be taken away by this. There are Assemblies equally interested. Persons must move there.

The right to decide whether a subject is a State subject or not is in me. I find it is a purely State subject. The hon. Member wants to show that he is taking interest. By all means let him take interest. The hon. Member has written to me: "If you do not give consent, I may be compelled to raise it in the House." I do not know what to do. I will be compelled to ask my friend kindly to withdraw from this House. Therefore, let him not force me to do this. I do not want to do so. I would like to see that the House carries on its work

normally. If any hon. Member to whom consent to raise a matter is not given threatens me that he may be compelled to raise it here, what shall I do?

Shri Braj Raj Singh: I only wanted to explain the position.

Mr. Speaker: I am not going to allow anything. We will go to the next business.

FINANCE (NO. 2) BILL, 1957—Contd.

Mr. Speaker: The House will now resume further discussion on the Finance (No. 2) Bill, 1957. Out of 7 hours allotted for the general discussion, 5 hours and 24 minutes have already been availed of and 1 hour and 36 minutes now remain. After the general discussion is over, clause-by-clause consideration and third reading of the Bill will be taken up for which 4 hours and 1 hour respectively have been allotted.

May I know how long the hon. Member will take for his reply?

The Deputy Minister of Finance (Shri B. R. Bhagat): 45 minutes.

Mr. Speaker: It is 12-10 now. I will call the Minister at one O'clock or at about 1.10.

Shri Bimal Ghose (Barrackpore): Sir, I suggest that half an hour more may be given for general discussion.

Mr. Speaker: Yesterday we decided that four hours may be allotted for clause by clause consideration. An hon. Member has now suggested that half an hour more may be given for general discussion. Is that the desire of the House?

Several Hon. Members: Yes.

Mr. Speaker: So half an hour more is given for general discussion. I will call the hon. Minister at 1.30.

Shri Shree Narayan Das (Darbhanga): The clause by clause consideration will not take much time. I